

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619
JODHPUR

ORDER SHEET

COURT NO. : 1

13/12/2018

M.A./290/240/2018

ASHISH MITTAL

O.A./290/490/2016

-V/S-

M.A./290/241/2018

M/O RAILWAYS

[MA 241/18 FOR CONDONATION OF
DELAY IN MA][REPLY NOT FILED IN
MA]

ITEM NO:1

FOR APPLICANTS(S) Adv. : Mr. Himmat Jagga

FOR RESPONDENTS(S) Adv.: Mr. Salil Trivedi

Notes of The Registry	Order of The Tribunal
	Learned counsel for the respondents filed the reply to MA No.240/2018 for restoration of OA No.490/2016 today, which is taken on record.
	Heard learned counsel for both sides on MA No.240/2018 for restoration of OA No.490/2016.
	It is seen from the record that the OA has been dismissed on 20.07.2018 and the restoration application has been filed on 19.11.2018, which is admittedly barred by limitation.
	I have perused the MA No.241/2018 filed by the applicant for condoning the delay in filing the MA No.240/2018. The same is allowed for the reasons stated therein. Accordingly, the delay in filing the MA No.240/2018 is condoned.
	I have also perused the MA No.240/2018 for restoration of OA No.490/2016. In the interest of justice and for the reasons mentioned in the MA No.240/2018, the same is also allowed

subject to payment of a cost of Rs.2000/- to be paid by the applicant to CAT Library, Jodhpur. Accordingly, the registry is directed to restore the OA No.490/2016 after depositing the aforesaid cost by the applicant.

List the OA on 11.02.2019.

(HINA P. SHAH)
MEMBER (J)

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